

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 250 of 2012

Dated: 28th January, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Neyveli Lignite Corporation Ltd. Appellant (s)

Versus

Kerala State Electricity Board & Anr. ...Respondent (s)

Counsel for the Appellant(s): Ms. Bindu K. Nair for
Mr. K. R. Sasiprabhu

Counsel for the Respondent(s): Mr. M.T. George

ORDER

Mr. M.T. George, Learned Counsel appearing on behalf of Respondents seeks some more time to file the reply. Accordingly, he is directed to file reply on or before 27.2.2013 after serving copy on the other side. In the meantime, The Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

Post the matter on **12.3.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/mk